

EXPORT OF NON-BALED COIR YARN (INSPECTION) RULES, 1972

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EXPORT OF NON-BALED COIR YARN (INSPECTION) RULES, 1972

S.O.1131, dated 13th May, 1972.1-In exercise of the powers conferred by Sec. 17 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), the Central Government hereby makes the following rules, namely :-

1. Short title and commencement. :-

- (1) These rules may be called the Export of Non-baled Coir Yarn (Inspection) Rules, 1972.
- (2) They shall come into force on the 3rd June, 1972.

2. Definitions. :-

In these rules unless the context otherwise requires,-

- (a) "Agency" means any one of the Export Inspection Agencies, recognised under Sec. 7 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963);
- (b) "Non-baled coir yarn" means the different varieties of coir yarn spun out of coir fibres and exported in non-baled form.

3. Basis of inspection. :-

Inspection of non-baled coir yarn intended for export shall be carried out with a view to seeing that the non-baled coir yarn conforms to the specifications recognised by the Central Government under Sec. 6 of the Export (Quality Control and

Inspection) Act. 1963 (22 of 1963), (hereinafter referred to as the recognised specification).

4. Procedure of inspection. :-

(1) Any exporter intending to export non-baled coir yarn shall give intimation in writing of his intention so to do to the nearest office of the Agency declaring the particulars of the consignment intended to be exported to enable it to carry out inspection in accordance with rule 3.

(2) Every intimation and declaration under sub-rule (1) shall be submitted not less than seventy-two hours before the expected time of despatch of the consignment.

1 [(3) On receipt of the intimation and declaration referred to in sub-rule (2), the Agency shall carry out the inspection of the consignment of non-baled coir yarn in accordance with the instructions issued by the Export Inspection Council in this behalf from time to time, with a view to seeing that the same complies with the requirements of the recognised specifications referred to in rule 3. and the exporter shall provide all necessary facilities to the Agency to enable it to carry out such inspection.]

(4) If on inspection the consignment is observed to conform to the requirements of rule 3, it shall be sealed in the presence of the Inspecting Officer authorised in this behalf by the Agency.

1. Substituted by S.O. 1927, dated, 14th July, 1973.

5. Place of inspection. :-

The Inspection shall be carried out at the premises of the exporter or at the port of shipment. [

6. Certificate of inspection. :-

After satisfying itself that the consignment of the non-baled coir yarn conforms to the recognised specifications and has been sealed in accordance with the instructions issued in this behalf, the Agency shall, within 3 days of the receipt of the intimation and particulars of the consignment under sub-rule (1) of rule 4. issue a certificate to the exporter declaring that the consignment conforms to the recognised specifications and is export-worthy:

Provided that where the Agency is not so satisfied, it shall within the said period of 3 days refuse to issue such certificate and communicate such refusal to the exporter alongwith the reasons

therefor.]

7. Inspection fee. :-

¹ -A fee at the rate of Rs. 1.50 per quintal, subject to a minimum of Rs. 15/- per consignment shall be paid as inspection fee for non-baled Coir Yarn.]

1. Substituted by S.O. 2312, dated, 12th August, 1978.

8. Appeal. :-

(1) Any person aggrieved by the refusal to issue a certificate under rule 6, may, within ten days of receipt of the communication of such refusal by him, prefer an appeal to a panel of experts consisting of not less than three persons as may be constituted by the Central Government for the purpose.

(2) The quorum of the panel shall be three.

(3) The decision of the panel on such appeal shall be final.